

Hence, taking action against defaulting officers and employees does not arise as the reasons are of technical in nature. The telephones recommended by Hon'ble MPs are constantly being monitored by the DoT Headquarters periodically and reports are being obtained. The telephones lying pending can be installed after the areas become technically feasible.

Training on rain water harvesting

*18. SHRI NANA DESHMUKH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a training on rain water harvesting including rooftop rain for ground water recharge was arranged at six important towns all over the country in the first fortnight of February- 2001;

(b) whether such training would be arranged at small towns and villages where the rain water harvesting is actually done;

(c) if so, by when and the means thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI): (a) to (d) The Central Ground Water Board is implementing a Central Sector Scheme on Studies on Artificial Recharge to Ground Water. Rain water harvesting including rooftop rain water harvesting for ground water recharge is an integral part of this scheme. With a view to promoting the concept among public, the Central Ground Water Authority has been organising training programmes on rain water harvesting. Out of six towns identified for organising training programmes on rain water harvesting, the Central Ground Water Authority has already conducted training at four places viz. Bhopal, Bhubaneswar, Jodhpur and Kolkata. A programme is also being organised at Eluru in West Godavari district of Andhra Pradesh in the last week of February, 2001. The training programmes are also proposed to be organised at Bangalore, Chennai and Trivandrum during February—March, 2001. Such training programmes can also be arranged at small towns and villages, which will, however, depend upon a number of factors like the public

interest and suitable proposals from the State Governments, NGOs and other agencies.

Setting-up of an oil storage depot at Muzaffarpur

† *19. SHRIMATI KUM KUM RAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any proposal to set-up an oil storage depot at Muzaffarpur in Bihar is under consideration;

(b) if so, the time by which the same is likely to become functional; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK): (a) to (c) M*. IBP Company Limited have constructed a storage depot at Muzaffarpur, which would become functional, as soon as the Railway siding work is completed.

Annual Income tax return filed by the Mohan Nagar Employees Housing Society, Mohan Nagar

† *20. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 175 given in Rajya Sabha on November 21, 2000 and state:

(a) what is the amount of funds collected by Mohan Nagar Employees Housing Society, Mohan Nagar, since 1995 and for what purposes it has been collected: whether this amount alongwith the interest received on deposits made with Banks has been shown in annual income tax return;

(b) whether Income Tax department has thoroughly examined all the matters relating to income tax and annual balance sheets: and

† Original notice of the question was received in Hindi